

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 40

CP 43/MB/2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **VIKAS PRAKASH GUPTA V/s QUANTUUM
RESOLUTION PROFESSIONALS PVT LTD**

Section 130(1), 241 (1), 242(1) of the Companies Act, 2013

ORDER

Adv. Shadab Jan for the Petitioner present.

Ld. Counsel for the Petitioner seeks time to carry out certain amendments to the Petition and states that no Reply has been filed by the Respondent as no prejudice is going to be caused to them if the amendment is allowed. In view thereof, we allow the Petitioner to carry out the amendments. Respondent is directed to file the Reply. List this matter on Board on **11.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**